

(b) The Central Government makes bulk allocation of kerosene to States/UTs. Its retail distribution within the State is the responsibility of the State Government. The kerosene allocated by the Central Government is not meant for sale in the open market.

(c) the State Government fixed the prices of kerosene to be sold through fair price shops and to industries. The ex-storage prices of domestic and industrial kerosene charged by oil companies exclusive of excise duty as on date are as under :—

Domestic Kerosene — Rs. 2001.40 per K.L.
Industrial Kerosene — Rs. 6518.63 per KL.

Under the Parallel Marketing Scheme, private parties are allowed to import and market kerosene at market-determined prices.

[English]

Unnikrishan Committee on Deep Sea Fishing

5308 SHRI ANANTH KUMAR :
SHRI MULLAPPALLY RAMACHANDRAN :
SHRI N.J. RATHWA :
PROF. OMPAL SINGH NIDAR :
DR. KRUPASINDHU BHOI :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government have accepted the recommendations of Unnikrishan Committee on deep sea fishing;

(b) if so, the steps taken by the Government to implement the same;

(c) whether the Government are aware that the fishermen's groups and coastal States Governments had been demanding cancellation of charter permits, joint ventures and leasing permissions to foreign fishing companies;

(d) if so, the details thereof;

(e) the reaction of Union government in this regard;

(f) whether a legislation is proposed to be brought in this regard; and

(g) if so, by when and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (g) Information is being collected and will be placed on the Table of the Sabha.

Take Over of Land by Oil Companies

5309. DR. A.K. PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the land acquired by oil companies in the country in different States are paying the land price as per the prevailing market price thereby causing loss to farmers whose land has been taken over by these companies for drilling and other activities;

(b) whether dependents of persons whose land has been acquired which was their only livelihood have not or are not being provided job by the respective companies in various areas of the country; and

(c) if so, the steps, the Government have taken or propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) The oil companies are paying the land price fixed by the competent authorities of the State Governments in accordance with the provisions of the Land Acquisition Act, 1984 and other applicable Acts.

(b) The rehabilitation of families displaced on account of various projects of oil companies is done by way of monetary compensation and providing employment to such persons who fulfil the eligibility criteria subject to availability of vacancies.

(c) Does not arise.

Acquisition of Land

5310. SHRIMATI SUSHMA SWARAJ :
PROF. PREM SINGH CHANDUMAJRA :

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a large area of land has been acquired by the government in the State of Delhi;

(b) if so, the area of land acquired by the Government till March, 1996;

(c) the area of land, out of the above, under possession of DDA;

(d) whether it is also a fact that a large part of the said acquired land is under illegal possession;

(e) if so, the area of land under the said illegal possession; and

(f) the area of the land in the State of Delhi lying unused so far in spite of the same being under possession of DDA?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) The Government of National Capital Territory of Delhi has acquired 88,100.42 acres of land for various public purposes within the land limits of Delhi.

(c) to (f) Land measuring about 59542.78 acres is under the possession of Delhi Development Authority out of which 1400.39 acres of land is under encroachment as on 31.12.1995 and 11,872 acres is in the process of development.

Privatisation of Public Utilities.

5311. KUMARI UMA BHARATI: Will the PRIME MINISTER be pleased to state :

(a) whether any proposal to privatise the sanitation works, treatment of water, environment and transport system in Delhi is under the consideration of the Government;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c) The Ministry of Surface Transport has reported that a proposal to introduce High Speed Tram System (HSTS) on build operate transfer (BOT) basis is under consideration of the government to relieve congestion on roads and to provide transportation facilities to the residents of Delhi. The proposal is still at a preliminary stage and is being examined in consultation with different Ministries.

Municipal Corporation of Delhi and Delhi Water Supply and Sewage Disposal Undertaking have informed that there is no proposal under the consideration for privatisation of sanitation works or treatment of water in Delhi. Further, there is no such proposal pending with the Central Government.

[English]

Accommodation

5312. SHRI DARBARA SINGH: Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up any central agency for construction of houses for employees of Union government posted in Punjab particularly in Jullandhar and Kapurthala;

(b) if so, the details thereof; and

(c) if not, the alternative arrangement made to provide Government accommodation to Central Government employees in Punjab ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) No, Sir, construction of houses for Central Government employees eligible for allotment of accommodation from the General Pool is taken by the CPWD under the Central Plan Scheme of construction of General Pool Residential Accommodation.

(c) As there is no General Pool Residential Accommodation at Jullandhar and Kapurthala, Central Government employees are being paid HRA as per the rates decided by the Government from time to time.

Unemployment

5313. SHRI RAM SAGAR : Will the PRIME MINISTER be pleased to refer to the answer given to unstarred question no. 727, dated March 6, 1996 regarding 'unemployment' and state:

(a) whether the information has been collected;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS EMPLOYMENT (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c) An assessment based on the estimates of GDP growth for 1992-93, 1993-94 and 1994-95 and elasticities of employment in different sectors indicates that employment would have grown by about 21.18 million or by 7.06 million per year on an average, during the first three year of the VIII Plan. Growth rates of employment and the number of additional employment opportunities likely to have been created during the first three years of VIII Plan are estimated as follows:-

	Growth rate %	Additional Employment (million)
1992-93	2.45	7.40
1993-94	1.91	5.90
1994-95	2.50	7.88
1992-95	2.29 (annual)	21.18

The estimated growth rate of employment during the first three years on the Plan has, therefore, been 2.29% on an average. This is significantly higher than the growth of 1.89% per annum recorded during the VII Plan. It is, however, lower than the rate of around 2.6% to 2.8% envisaged in the VIII Plan. The economy has moved on